

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

3971

## HOUSE OF THE PEOPLE

Thursday, 17th September, 1953

3972

The House met at a Quarter Past Eight  
of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

## QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

## POINT OF ORDER

INTRODUCTION OF CHILDREN BILL IN  
COUNCIL OF STATES.

Dr. Lanka Sundaram (Visakhapatnam): Sir, on a point of order, I wish to raise this question before it is too late as the House is going to finish its present session tomorrow. A Bill entitled "The Children Bill, 1953" was circulated to us as mentioned last night in the Parliamentary Bulletin under item No. 830. This Bill, no doubt, as you will see, was introduced in the Council of States, and the Secretary of the Council of States has appended a note saying that "the President has, in pursuance of clause (3) of article 117 of the Constitution of India, recommended to the Council of States the consideration of the Bill". The Bill also contains a financial memorandum involving an expenditure of a certain amount of money, and the certificate appended by the Secretary of the Council of States

441 P. S. D.

clearly shows that it is a financial Bill. Now, article 110(1) is mandatory, and it says—

"For the purposes of this Chapter, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with all or any of the following matters, namely—

(d) the appropriation of moneys out of the Consolidated Fund of India;"

Now, the introduction of this Bill in the other House will, under article 110(1)(d), renders its passage infructuous. It can't be sent to us later on. I do not wish to raise any political issues, but I feel that this is a matter of substance to us as regards procedure.

Shri S. S. More (Sholapur): On a point of order, Sir. Is not the point of order premature?

Mr. Deputy-Speaker: I don't think there is any immediate urgency in this. However, I will look into it later.

MESSAGE FROM COUNCIL OF  
STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"I am directed to inform the House of the People that the Council of States, at its sitting held today, the 16th September, 1953, has passed the enclosed motion referring the Special Marriage Bill, 1952, to a Joint Committee of the Houses and to

[Secretary]

request that the concurrence of the House of the People in the said motion and the names of the Members of the House to be appointed to the said Joint Committee may be communicated to this Council."

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MOTION

"That the Bill to provide a special form of marriage in certain cases and for the registration of such and certain other marriages be referred to a Joint Committee of the Houses consisting of 45 members, 15 members from this Council, namely—

1. Dr. Shrimati Seeta Parmanand;
2. Shrimati Savitry Devi Nigam;
3. Shrimati Violet Alva;
4. Khwaja Inait Ullah.
5. Shri Mohamed Valiulla;
6. Dr. Purna Chandra Mitra;
7. Shri Ram Prasad Tamta;
8. Shri B. K. Mukerjee;
9. Shri K. Rama Rao;
10. Shri Hirday Nath Kunzru;
11. Principal Devaprasad Ghosh;
12. Shri Venkat Krishna Dhage;
13. Shri Rajendra Pratap Sinha;
14. Shri Amolak Chand;
15. Shri C. C. Biswas.

and 30 members from the House of the people;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this Council relating to Select Committee will apply with such variations and modifications as the Chairman may make;

that this Council recommends to the House of the People that the

House do join in the said Joint Committee and communicate to this Council the names of members to be appointed by the House to the Joint Committee; and

that the Committee shall make a report to this Council within two months after its appointment."

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PAPERS LAID ON THE TABLE

**The Deputy Minister of Irrigation and Power (Shri Hathi):** On behalf of the Finance Minister, I beg to lay on the Table a copy of each of the following documents under Article 151(1) of the Constitution:

- (1) Appropriation Accounts of Railways in India for 1950-51. Part I—Review. [*Placed in the Library. See No. IV u.a. (75).*]
- (2) Appropriation Accounts of Railways in India for 1950-51. Part II—Detailed Appropriation Accounts. [*Placed in the Library. See No. IV u.a. (75).*]
- (3) Block Accounts (including capital statement comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1950-51. [*Placed in the Library. See No. IV u.a. (75).*]
- (4) Balance Sheets of Railway Collieries and Statements of All-in-cost of coal, etc. for 1950-51. [*Placed in the Library. See No. IV u.a. (71).*]
- (5) Audit Report, Railways, 1952 (Part II). [*Placed in the Library. See No. IV u.a. (76).*]

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✓ MOTION RE: INTERNATIONAL SITUATION

**The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru):** I beg to move—

~ "That the present International situation and the policy of the